

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3713
ANSWERED ON 18TH MARCH, 2021**

CASES OF MODIFICATION/FITMENTS ON AUTO RICKSHAW

3713. SHRI BHOLANATH (B.P. SAROJ):

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken note of the fact that a huge number of Three-Seater Auto Rickshaws (TSRs) plying on Delhi roads are fitted with sharp steel rods on rear fenders which tend to damage other vehicles and pose injury threat to people crossing the roads;**
- (b) if so, whether the said fitments are legally permissible;**
- (c) if not, the number of such vehicles/TSRs penalized/challaned in Delhi during the last three years; and**
- (d) the stringent measures taken against such erring vehicles/TSRs in Delhi along with further course of action taken/proposed to be taken to check and prevent such modification/fitments on TSRs/vehicles in Delhi?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) No such violation has come to the notice of the Ministry.**
- (b) Any unauthorised alteration is not legally permissible in Motor Vehicles, as per Section 52 of the Motor Vehicles Act, 1988.**

(c) Total three TSR vehicles have been prosecuted in the last three years (2018 to 2020) for unauthorised alteration in vehicle. No separate record is maintained for prosecution on account of steel rod fitted on rear fenders TSR.

(d) If any such violation comes to the notice of the enforcement branch of transport department, GNCTD, stringent action is taken by prosecuting the offending vehicle under section 182 A (4) of MV Act, 1988, which prescribes imprisonment for a term , that may extend to six months or fine of Rs. 5000 per such alteration or with both.
